

ITEM NO.55

COURT NO.15

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No.922/2023

(Arising out of impugned final judgment and order dated 13-07-2022 in WA No. 3976/2022 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

SEEMA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No. 6712/2023 - CONDONATION OF DELAY IN FILING SLP, IA No. 6713/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 6714/2023 - EXEMPTION FROM FILING O.T. & IA No. 6715/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 19-02-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s)

Mr. Alakh Alok Srivastava, AOR
Mr. Rishabh Bafna, Adv.

For Respondent(s)

Ms. Garima Prasad, Sr. A.A.G.
Mr. Vishnu Shankar Jain, AOR
Mr. Parth Yadav, Adv.
Ms. Mani Munjal, Adv.
Ms. Marbiang Khongwir, Adv.

Mr. P. S. Patwalia, Sr. Adv.
Mr. M. R. Shamshad, AOR
Mr. Arijit Sarkar, Adv.
Ms. Nabeela Jamil, Adv.

Mr. Gaurav Sharma, AOR
Mr. Gyanendra Srivastava, Adv.
Mr. Dhawal Mohan, Adv.
Mr. Prateek Bhatia, Adv.
Mr. Paranjay Tripathi, Adv.
Mr. Rajesh Raj, Adv.
Ms. Ankita Dogra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Learned counsel for the petitioner and learned Senior counsel – Mr. P.S. Patwalia appearing for respondents has drawn the attention of the Court to the relied upon Judgment in the case of "Narender Singh vs. State of Haryana & Ors." (2022) 3 SCC 286.
2. He submits that the facts of the case in the said Judgment are totally different from the facts of the present case as also the facts in the case of "Kumari Laxmi Saroj & Ors. vs State of U.P. & Ors. (page 149).
3. Delay condoned.
4. Exemption Applications are allowed.
5. Leave granted.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(MAMTA RAWAT)
COURT MASTER (NSH)